

ITEM NO.801

COURT NO.2

SECTION PIL(W)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. Nos.... of 2016 IN  
Writ Petition(s) (Civil) No(s). 261/2016

SANKALP CHARITABLE TRUST AND ANR.

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

IN THE MATTER OF:

JUHI CHECKER (MINOR) THROUGH HER FATHER AND  
NATURAL GUARDIAN MR. VIPIN CHECKER

Applicant(s)

(Appls. for intervention and directions)

Date : 12/05/2016 This application was mentioned today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE  
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH  
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Applicant(s) Mr. Rahul Gupta, Adv.  
Mr. Gagan Gupta, Adv.  
Mr. Shekhar Gupta, Adv.

For Petitioner(s) Mr. Amit Kumar, Adv. (NP)

For Respondent(s) Mr. R.K. Rathore, Adv.  
Ms. Redkha Pandey, Adv.  
Mr. R.S. Nagar, Adv.  
Mr. D.S. Mehra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Taken on Board.

Learned counsel for the applicant seeks  
permission to withdraw these applications.

The applications are disposed of as withdrawn.

[ Charanjeet Kaur ]  
A.R.-cum-P.S.

[ Chander Bala ]  
Court Master